

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

**Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member**

**Date of Order: 9.9.2013**

**Petition No. 162/TT/2013  
(Docket No. 91/2013)**

**IN THE MATTER OF**

Provisional Transmission Tariff for (1) 400 D/C Raipur (Existing)-Raipur PS (Durg) T/L with associated bays, (2) 400 kV D/C Raigarh PS (Near Kotra)-Raigarh (Existing) S/S T/L with associated bays, & (3) ICTs & Reactors at Raigarh (Kotra) and Raipur (Durg) with associated bays under establishment of Pooling stations at Raigarh (Kotra) and Raipur for IPP Generation Projects in Chhattisgarh (Set "A"/DPR-I) in Western Region for tariff block 2009-14.

**Petition No. 166/TT/2013  
(Docket No. 93/ 2013)**

**AND IN THE MATTER OF**

Provisional Transmission Tariff for (1) Raigarh PS (near Kotra)-Raigarh PS (near Tamnar) 765 kV D/C T/L with associated bays (2) 765/400 kV 1500 MVA Auto-Transformer and 765 kV 4\*80 MVar Bus Reactor at Raigarh (Near Tamnar) with associated bays under establishment of Pooling Stations at Raigarh (near Kotra) and Raigarh (near Tamnar) for IPP Generation Projects in Chhattisgarh (Set "B"/WR 1-IPPB) in Western Region for tariff block 2009-14.

**AND IN THE MATTER OF**

Power Grid Corporation of India Limited, Gurgaon

....**Petitioner**

**Vs**



1. Madhya Pradesh Power Management Company Ltd., Jabalpur
2. Maharashtra State Electricity Distribution Company Ltd., Mumbai
3. Gujarat Urja Vikas Nigam Ltd., Vadodara
4. Electricity Department, Government of Goa, Panaji
5. Electricity Department, Administration of Daman & Diu, Daman
6. Electricity Department, Administration of Dadar & Nagar Haveli, Silvassa
7. Chhattisgarh State Electricity Board, Raipur
8. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Limited, Indore
9. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
10. Ajmer Vidyut Vitran Nigam Limited, Jaipur
11. Jaipur Vidyut Vitran Nigam Limited, Jaipur
12. Jodhpur Vidyut Vitran Nigam Limited, Jaipur
13. Himachal Pradesh State Electricity Board, Shimla
14. Punjab State Electricity Board, Patiala
15. Haryana Power Purchase Centre, Panchkula
16. Power Development Department, Jammu
17. Uttar Pradesh Power Corporation Limited, Lucknow
18. Delhi Transco Limited, New Delhi
19. BSES Yamuna Power Limited, New Delhi
20. BSES Rajdhani Power limited, New Delhi
21. North Delhi Power Limited, New Delhi
22. Chandigarh Administration, Chandigarh
23. Uttarakhand Power Corporation Ltd., Dehradun
24. North Central Railway, Allahabad
25. New Delhi Municipal Council, New Delhi
26. Karnataka Power Transmission Corporation Ltd., Bangalore
27. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
28. Kerala State Electricity Board, Thiruvananthapuram
29. Tamil Nadu Generation and Distribution Corporation, Chennai
30. Electricity Department, Government of Pondicherry, Pondicherry
31. Eastern Power Distribution Company of Andhra Pradesh Ltd, Vishakhapatnam, Andhra Pradesh
32. Southern Power Distribution Company of Andhra Pradesh Ltd, Tirupati, Andhra Pradesh
33. Central Power Distribution Company of Andhra Pradesh Ltd, Hyderabad, Andhra Pradesh
34. Northern Power Distribution Company of Andhra Pradesh Ltd, Warangal, Andhra Pradesh
35. Bangalore Electricity Supply Company Limited, Bangalore, Karnataka

36. Gulbarga Electricity Supply Company Limited, Gulbarga, Karnataka
  37. Hubli Electricity Supply Company Limited, Hubli, Karnataka
  38. MESCOM Corporate office, Mangalore, Karnataka
  39. Chamundeswari Electricity Supply Corporation Limited, Mysore, Karnataka
  40. R.K.M Power Limited, Raipur
  41. Athena Chhattisgarh Power Pvt. limited, Hyderabad
  42. Jindal Power Limited, Raigarh
  43. SKS Power Generation (Chhattisgarh) Limited, Mumbai
  44. Korba West Power Company Limited, Gurgaon
  45. KSK Mahanandi Power Company Limited, Gurgaon
  46. Bharat Aluminium Company Limited, New Delhi
  47. Visa Power Limited, Kolkata
  48. GMR Chhattisgarh Energy Private Limited, Bangalore
  49. D.B. Power Limited, Gurgaon
- .....**Respondents**

### ORDER

In these petitions the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for tariff in respect of its various transmission system in Western Region for tariff block 2009-14, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time (hereinafter referred to as "the 2009 Tariff Regulations"). Further, the petitioner has requested to approve provisional tariff as per 2009 Tariff Regulations.

2. Regulation 5 of the 2009 Tariff Regulations provides as under:-

**"Application for determination of tariff.** (1) The generating company or the transmission licensee, as the case may be, may make an application for determination of tariff in accordance with Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, as amended from time to time or any statutory re-enactment thereof, in respect of the units of the generating station or the transmission lines or sub-stations of the transmission system, completed or projected to be completed within six months from the date of application.



(2) The generating company or the transmission licensee, as the case may be, shall make an application as per **Appendix I** to these regulations, for determination of tariff based on capital expenditure incurred duly certified by the auditors or projected to be incurred up to the date of commercial operation and additional capital expenditure incurred duly certified by the auditors or projected to be incurred during the tariff period of the generating station or the transmission system:

Provided that in case of an existing project, the application shall be based on admitted capital cost including any additional capitalization already admitted up to 31.3.2009 and estimated additional capital expenditure for the respective years of the tariff period 2009-14:

Provided further that application shall contain details of underlying assumptions for projected capital cost and additional capital expenditure, where applicable.

(3) In case of the existing projects, the generating company or the transmission licensee, as the case may be, shall continue to provisionally bill the beneficiaries or the long-term customers with the tariff approved by the Commission and applicable as on 31.3.2009 for the period starting from 1.4.2009 till approval of tariff by the Commission in accordance these regulations:

Provided that where the tariff provisionally billed exceeds or falls short of the final tariff approved by the Commission under these regulations, the generating company or the transmission licensee, as the case may be, shall refund to or recover from the beneficiaries or the transmission customers, as the case may be, within six months with simple interest at the following rates for the period from the date of provisional billing to the date of issue of the final tariff order of the Commission:

- (i) SBI short-term Prime Lending rate as on 1.4.2009 for the year 2009-10.
- (ii) SBI Base Rate as on 1.7.2010 plus 350 basis points for the year 2010-11.
- (iii) Monthly average SBI Base Rate from 1.7.2010 to 31.3.2011 plus 350 basis points for the year 2011-12.
- (iv) Monthly average SBI Base Rate during previous year plus 350 basis points for the year 2012-13 and 2013-14.

Provided that in cases where tariff has already been determined on the date of issue of this notification, the above provisions, to the extent of change in interest rate, shall be given effect to by the parties themselves and discrepancy, if any, shall be corrected at the time of truing up.

(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations.”

3. As per Regulation 5(4) of the 2009 Tariff Regulations, the Commission may in its discretion grant provisional tariff if an application has been filed under Regulation 5(1) and (2) of the 2009 Tariff regulations. Regulation 5(1) of the 2009 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 5(2) of 2009 Tariff Regulations provides that the application shall be made as per Appendix to the 2009 Tariff Regulations.

4. The petitioner has made the application as per the Appendix to the 2009 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

5. The details of the annual transmission charges claimed by petitioner and provisional tariff awarded by the Commission are given **Annexure I** and **Annexure II** of this order.



6. The provisional tariff allowed in this order shall be applicable from the date of commercial operation (DOCOP) of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time.

7. The provisional transmission charges allowed in this order shall be subject to adjustment as per of Regulation 5(3) of the 2009 Tariff Regulations.

sd/-  
**(M. Deena Dayalan)**  
**Member**

sd/-  
**(V.S. Verma)**  
**Member**



**Petition No. 162/TT/2013**  
**(Docket No. 91/2013)**

Provisional Transmission Tariff for (1) 400 D/C Raipur (Existing)-Raipur PS (Durg) T/L with associated bays,(2) 400 kV D/C Raigarh PS (Near Kotra)-Raigarh(Existing)S/S T/L with associated bays,& (3) ICTs & Reactors at Raigarh (Kotra) and Raipur (Durg) with associated bays under establishment of Pooling stations at Raigarh (Kotra) and Raipur for IPP Generation Projects in Chhattisgarh (Set "A"/DPR-I) in Western Region for tariff block 2009-14.

## 1. Annual transmission charges claimed by the petitioner:-

(` in lakh)

<b>Asset</b>	<b>Anticipated DOCO/DOCO</b>	<b>2013-14</b>
Asset 1: 400 kV D/C Raipur (Existing)-Raipur PS (Durg) T/L alongwith associated bays,	1.4.2013	1961.60
Asset 2: 400 kV D/C Raigarh PS (Near Kotra)-Raigarh(Existing)S/S T/L alongwith associated bays,	1.5.2013	1606.65
Asset 3: 765 kV D/C Raigarh PS( Near Kotra)-Raipur PS (Durg) T/L alongwith associated bays,	1.12.2013	5132.20
Asset 4: 765 /400 kV ICT-I Bays and 765 kV Bus Reactor at Raigarh PS( Near Kotra)	1.6.2013	1128.14
Asset 5: 765 /400 kV ICT-II Bays and 400 kV Bus Reactor at Raigarh PS( Near Kotra)	1.9.2013	530.70
Asset 6: 765 /400 kV ICT Bays and auto Transformer at Raipur(Durg) PS	1.12.2013	608.75
Asset 7: 765 /400 kV ICT-III Bays at Raigarh Ps( Near Kotra) PS	1.9.2013	484.80
Asset 8: 765 /400 kV ICT-IV Bays at Raigarh Ps( Near Kotra) PS	1.11.2013	323.40

2. Annual transmission charges allowed on provisional basis:-

Asset	Anticipated DOCO/DOCO	(` in lakh)
		2013-14
Asset 1: 400 kV D/C Raipur (Existing)- Raipur PS (Durg) T/L alongwith associated bays,	1.4.2013	1765.44
Asset 2: 400 kV D/C Raigarh PS (Near Kotra)-Raigarh(Existing)S/S T/L alongwith associated bays,	1.5.2013	1445.99
Asset 3: 765 kV D/C Raigarh PS( Near Kotra)-Raipur PS (Durg) T/L alongwith associated bays,	1.12.2013	4362.37
Asset 4: 765 /400 kV ICT-I Bays and 765 kV Bus Reactor at Raigarh PS( Near Kotra)	1.6.2013	1015.33
Asset 5: 765 /400 kV ICT-II Bays and 400 kV Bus Reactor at Raigarh PS( Near Kotra)	1.9.2013	477.63
Asset 6: 765 /400 kV ICT Bays and auto Transformer at Raipur(Durg) PS	1.12.2013	517.44
Asset 7: 765 /400 kV ICT-III Bays at Raigarh Ps( Near Kotra) PS	1.9.2013	436.32
Asset 8: 765 /400 kV ICT-IV Bays at Raigarh Ps( Near Kotra) PS	1.11.2013	274.89



## Annexure-II

### Petition No.166 /TT/2013 (Docket No. 93/2013)

Provisional Transmission Tariff for (1) Raigarh PS (near Kotra)-Raipur PS (Near Tamar) 765 kV D/C T/L with associated bays (2) 765/400 kV 1500 MVA Auto-Transformer and 765 kV 4\*80 MVar Bus Reactor at Raigarh (Near Tamnar) with associated bays under establishment of Pooling Stations at Raigarh (near Kotra) and Raigarh (near Tamnar) for IPP Generation Projects in Chhattisgarh (Set "B"/WR 1-IPPB) in Western Region for tariff block 2009-14.

#### 1. Annual transmission charges claimed by the petitioner:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2013-14
<b>Asset 1</b> Raigarh PS (near Kotra)-Raigarh PS (Near Tamar) 765 kV D/C T/L with associated bays	1.10.2013	2015.02
<b>Asset 2</b> 765/400 kV 1500 MVA Auto-Transformer and 765 kV 4*80 MVar Bus Reactor at Raigarh (Near Tamnar)	1.10.2013	824.51

#### 2. Annual transmission charges allowed on provisional basis:-

(` in lakh)

Asset	Anticipated DOCO	2013-14
<b>Asset 1</b> Raigarh PS (near Kotra)-Raigarh PS (Near Tamar) 765 kV D/C T/L with associated bays	1.10.2013	1795.45
<b>Asset 2</b> 765/400 kV 1500 MVA Auto-Transformer and 765 kV 4*80 MVar Bus Reactor at Raigarh (Near Tamnar)	1.10.2013	735.27



